

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD): (a) No.

(b) Does not arise.

(c) Clinical trials are conducted by Indian companies as well as Multinational companies to test the safety and efficacy of new drugs.

(d) and (e) Do not arise.

Inadequate pharmacists with CGHS Ayurvedic dispensaries

995. SHRI BASHISTHA NARAIN SINGH: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether it is a fact that the number of pharmacists posted in CGHS Ayurvedic dispensaries is far below their sanctioned strength leading to huge burden of work on the existing staff;

(b) if so, the reasons for not providing sufficient number of pharmacists in the dispensaries;

(c) whether it is also a fact that due to non-availability of pharmacists in adequate number, the work of Ayurvedic dispensaries is adversely affected; and

(d) by when and how the sanctioned strength of pharmacists will be provided to the Ayurvedic dispensaries?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD): (a) and (b) 7 posts of Ayurvedic pharmacist are lying vacant in CGHS, Delhi and NCR. Out of 34 sanctioned posts, 27 posts are filled up. Action has been initiated to fill up the vacant posts.

(c) No. The work is managed by CGHS with the help of existing manpower.

(d) Action has already been initiated to fill up the vacant posts of Ayurvedic pharmacists. However, no specific time frame can be given in this regard.

Whistle-blower Policy by FSSAI

996. DR. CHANDAN MITRA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the Food Safety and Standards Authority of India (FSSAI) has formulated a whistle-blower policy for exposing food adulteration and food firms issuing misleading advertisements and making false nutritional claims;

(b) if so, the details thereof;

(c) the time by which the policy is likely to be implemented; and